

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

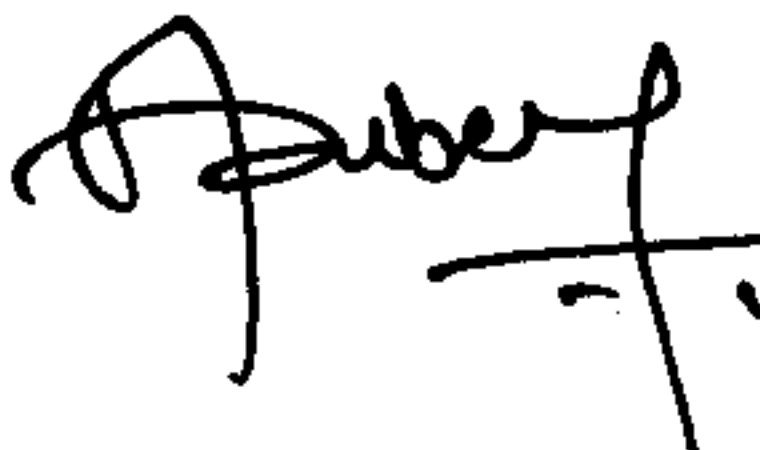
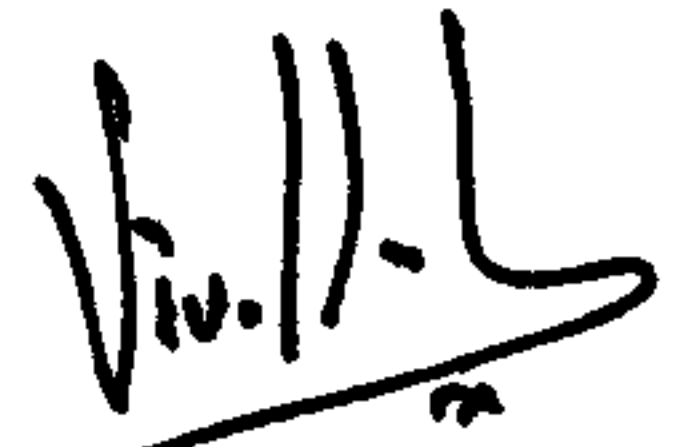
(MP) CP 2/90(7)/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2020**

Name of the Company: Peoples General Hospital Pvt Ltd
V/s
Ashok Kumar Khosla & Alliance Industries Ltd

Section: Section 90(7) of Co. Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ankit dubey	Advocate	Petitioner	
2.	HAMESH NAIDU VIVEK H. SHAH	} ADVOCATE	} RESPONDENT	} 

ORDER


The Parties are represented through their respective Counsel(s).


Learned Counsel for the Respondent is appeared and requested for some time to file reply/objection.

The Permission is granted.

The Respondent to file its reply/objections within **two** weeks by serving an advance copy to the Petitioner.

List the matter on 13.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 14th day of February, 2020.